

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 167 of 2014 &
I.A. No. 277 of 2014**

Dated : 16th July, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

HEG Ltd. ... Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Deepak Biswas
Mr. Nishith Mishra

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1
Mr. Ashish Anand Bernard
Mr. S.R. Sharma (Rep.) for R-2

ORDER

We have heard the learned counsel for the parties.

Since the learned counsel for the Respondent is objecting to the maintainability of the Appeal on various grounds, we deem it appropriate to admit this Appeal subject to the maintainability. The learned counsel for the Respondents are directed to file their reply raising all his ground on or before 08.08.2014 after serving copy on the other side.

Post the matter on **19.08.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**